

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

In the matter of :

Oriental Bank of Commerce

.. PETITIONER

vs.

M/s. Shekhar Resorts Ltd. & Ors.

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 27.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr.Abhishek Anand, Ms. Honey Satpal, Advocates
For the Respondent/Corporate Debtor : Mr.Rakesh Kumar, Mr. Ankit Sharma, For erstwhile
Directors

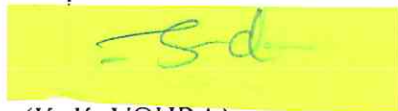
For the RP :

ORDER

CA.440/C-III/ND/2018

Both the sides are present. Reply has already been filed on behalf of the Respondents, copy of which is circulated to the Counsel for the Resolution Professional. Counsel for the Resolution Professional is directed to file rejoinder, if any. Matter is posted for further hearing.

Put up on 12.12.2019.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)